

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VELANI ROADBUILDERS INDIA PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VELANI ROADBUILDERS INDIA PVT. LTD.
2.	Date of incorporation of corporate debtor	21 st February 2017
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U45200MH2017PTC291502
5.	Address of the registered office and principal office (if any) of corporate debtor	221, 2 nd Floor, D Wing, Neelkanth Business Park, Kiroli Village, Near Bus Depot, Vidyavihar (West), Mumbai 400086
6.	Insolvency commencement date in respect of corporate debtor	12/12/2019
7.	Estimated date of closure of insolvency resolution process	08/06/2020 (i.e.180 days from 12/12/2019)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Jitender Kothari IP Regn No.: IBBI/IPA- 001/IP-P00540/2017-18/10965
9.	Address and e-mail of the interim resolution professional, as registered with the Board	702,Orchid A Wing, Evershine Park, Off Veera Desai Road, Andheri (West), Mumbai - 400053 Email: jitenderkothari@rediffmail.com Mobile no: 9969117020
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Risolto Associates Pvt. Ltd, 240 Ajay Deep, 53 Perin Nariman Street, Fort, Mumbai -400001 Email: velanicirp@gmail.com
11.	Last date for submission of claims	25/12/2019 (i.e. 14 days from the date of intimation of order to the Interim Resolution Professional.)
12.	Classes of creditors, if any, under clause (b) of sub-section(6A) of section 21, ascertained by the interim resolution professional	Name the class (es) NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not yet identified
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: http://www.ibbi.gov.in/downloadform.html Physical Address: Not Applicable



[Handwritten Signature]

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the VELANI ROADBUILDERS INDIA PVT. LTD. on 12/12/2019.

The creditors of VELANI ROADBUILDERS INDIA PVT. LTD. are hereby called upon to submit their claims with proof on or before 25/12/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:-

Form B - for claims by Operational Creditors except Workmen and Employees.

Form C-for claims by Financial Creditors

Form D-for claims by workmen and Employees.

Form E- for claims by Authorized Representatives of Workmen and Employees,

Form F- for claims by Creditors other than Financial Creditors and Operational Creditors

The proof of claims is to be submitted by way of specified forms along with affidavit (witnessed by a notary or oath commissioner) and documentary proof in support of the claim, as prescribed under Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Please submit a copy of the duly completed forms to the attention of the IRP through electronic means at velanicirp@gmail.com or physically at the address mentioned above in Point no 10 kindly also submit relevant documentary proof in support of your claims.

The above said regulation & relevant forms can be downloaded from the website of Insolvency and Bankruptcy Board of India- <http://ibbi.gov.in>.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 14.12.2019

Place: Mumbai



A handwritten signature in black ink, appearing to read "Jitender Kothari", with a horizontal line underneath.

Jitender Kothari
Interim Resolution Professional
IBBI/IPA-001/IP-P00540/2017-18/10965